

(4) A copy of the Self (Reserve Stock) Amendment Order, 1981 (Hindi and English versions) published in Notification No. S. O. 1095 in Gazette of India dated the 4th April, 1981 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2611/81].

(5) A copy of the following papers (Hindi and English versions) under sub-section (91) of section 619A of the Companies Act, 1956:—

(a)(i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 198.

(ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2612/81].

(b) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1980.

(ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2613/81].

(c) (i) Statement regarding Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1978-79

(ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 5 (c) above [Placed in Library. See No. LT-2614/81].

12.03 hrs.

RE : QUESTION OF PRIVILEGE ETC.  
—Contd.

MR. SPEAKER: I will find the facts.

(Interruptions) ऐसे कैसे कह सकता हूँ।

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, we are asking for your protection.

अध्यक्ष महोदय : मैं यही कह रहा हूँ कि फैंट्स का पता लगा रहा हूँ।

एक मिनट में कैसे हो सकता है। ऐसे गाड़ी नहीं चलती है।... (व्यवधान)।... आप भी मिनिस्टर रहे हैं।

श्री जाजं फर्नाण्डिस : हम भी मिनिस्टर रहे हैं। . . . . (व्यवधान) . . . .

अध्यक्ष महोदय : मैं तो पूछ ही रहा हूँ। आप ऐसा क्यों कर रहे हैं।

श्री जाजं फर्नाण्डिस : हम लोगों ने सेंसरशिप नहीं की।  
. . . . . (व्यवधान)\*\* . . . .

MR. SPEAKER: No. Not allowed.  
(Interruptions)\*\*

अध्यक्ष महोदय : मैंने बोला था कि मैं इस को देख रहा हूँ।  
. . . . . (व्यवधान) . . . . .

**MR. SPEAKER:** I have already asked for those facts Mr. George. I cannot do anything now.

**SHRI GEORGE FERNANDES:** Where do we go then, if we do not get relief from you. *(Interruptions)*

**MR. SPEAKER:** Whatever is in my power I am doing it. You are unnecessarily wasting the time of the House. I have already taken notice of it.

**SHRI GEORGE FERNANDES:** Will you agree to say that hereafter no Members' mails shall be intercepted?

**MR. SPEAKER:** As Members of Parliament, I will like them to work independently and without any hindrance. If anything comes in the way whereby the privileges and freedom of the Members are concerned, I will take action. Not otherwise I will tell you all these things.

*(Interruptions)*

**SHRI SATISH AGARWAL (Jaipur):** Sir, it has been brought to your notice that the mail belonging to several Members have been intercepted.....

**MR. SPEAKER:** For that I have already taken note.

**SHRI SATISH AGARWAL:** Sir, you have assured on the floor of this House that you would safeguard the interests of the Members.

**MR. SPEAKER:** I have already said that I never go back on my words, or on what I have already said.

*(Interruptions)*

**DR. SUBRAMANIAM SWAMY (Bombay North East):** Sir, under Direction, notice of adjournment motion and privilege motion get priority. Therefore, I have given a notice under 222 of the Direction about the breach of privileges against the Home Minister for tampering with the mail. I want to know whether you have considered the matter.

**MR. SPEAKER:** I have already informed you.

**DR. SUBRAMANIAM SWAMY:** What is the stage of it? My second point is that I have given an adjournment motion.

**MR. SPEAKER:** I have already indicated that to you. I have referred the matter. Let me ascertain the facts.

**DR. SUBRAMANIAM SWAMY:** I have already written to you about the adjournment motion *re:* the conversion in Meenakshipuram.

**MR. SPEAKER:** That is under consideration. Not the adjournment motion but the matter we have discussed. I have already explained to you that certain items have been discussed and we are trying to find a way out so that we could have a productive discussion in the House and hope that this might not go unproductive.

*(Interruptions)*

**SHRI A. NEELALOHITHADASAN NADAR (Trivendrum):** Sir, we have given notice of adjournment motion about the election rigging in Garhwal.

**MR. SPEAKER:** I have already said on the floor of the House so many times: Why can't you listen?

*(Interruptions)*

**SHRI A. NEELALOHITHADASAN NADAR:** How many days it will be kept pending... *(Interruptions)*

**SHRI HARIKESH BAHADUR (Gorakhpur):** My point is that we have been continuously writing to you about this adjournment motion. Now the mail is being tempered with.... (Interruptions).

(Interruptions)\*\*

**MR. SPEAKER:** Nothing doing. No wild allegations. Nothing is going on record.

**SHRI JYOTIRMOY BOSU:** Kindly ask your Director, Dr. Kashyap, to give you the clippings of what has been coming in the Statesman.... (Interruptions).

**MR. SPEAKER:** You can also get them. (इश्वरध्यान) आप क्या कर रहे हैं ? आनन्वेबल मेम्बर बोल रहे हैं। अगर वे आपके बीच में बोलेंगे तो आपको कैसा लगेगा ?

**SHRI JYOTIRMOY BOSU:** This is one of the national dailies; it is serialising in triple column very factual information. The House cannot...

**MR. SPEAKER:** What is in the newspaper is not a gospel truth. There are so many newspapers.

**SHRI JYOTIRMOY BOSU:** In a democracy, you have to...

**MR. SPEAKER:** I cannot take it. If it is substantiated that there is anything against the Members or against the privileges of the Members, then I will take action. You come to me and I will let you know. All the hon. Members are welcome to discuss anything with me.

**SHRI JYOTIRMOY BOSU:** What has happened to the privilege motion against the Foreign Minister?

**MR. SPEAKER:** That will be taken care of. That is under my consideration.

\*\*Not recorded.

**श्री जगपाल सिंह (हरिद्वार) :**  
अध्यक्ष महोदय, मेरा एडजोर्नमेंट मोशन है कि सरकार और सरकार के मिनिस्टर कन्वर्शन के मामले को नहीं ला रहे हैं क्योंकि शायद इनकी मिनिस्ट्री को खतरा होगा... (इश्वरध्यान) ..

**अध्यक्ष महोदय :** पता नहीं आप अपने साथियों से सलाह करते हैं या नहीं करते हैं। यह बात सदन में उठाने से पहले सलाह करते तो आपको पता हो गया होता कि बिजनेस एडवायजरी कमेटी में इस बात पर फैसला हो चुका है कि इसको किस ढंग से उठाना है। फिर आप इसको यहां उठा रहे हैं।

12.07 hrs.

PAPERS LAID ON THE TABLE—  
Contd.

ANNUAL REPORT ON THE ACTIVITIES OF  
COAL MINES LABOUR WELFARE ORGANISATION,  
DHANBAD FOR 1977-78 AND  
1978-79

THE MINISTER OF STATE IN  
THE MINISTRY OF ENERGY (SHRI  
VIKRAM MAHAJAN): I beg to lay  
on the Table:

(1) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organization, Dhanbad for the year 1977-78. [Placed in Library. See No. LT-2615/81].

(2) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organization, Dhanbad for the year 1978-79. [Placed in Library. See No. LT-2616/81].

(Interruptions)